

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IN THE MATTER OF:
Indus Container Lines Pvt. Ltd.

IB-625/ND/2017

...PETITIONER

Vs.

Geo Express Pvt. Ltd.

...RESPONDENT

Section
Under Section 7 of IBC

Order delivered on 08.11.2019

Coram:

SHRI. CH. MOHD. SHARIEF TARIQ, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor :
For the Respondent/ Corporate-debtor :
For the Liquidator :Mr. Shivanshu Kumar and
Mr. Vikky Dang, Advocates

ORDER

Learned counsel for the liquidator is present. It is seen from the order dated 31.10.2019, that the proxy counsel for the respondents was present and stated that main counsel is not available. In the light of the submissions of the proxy counsel the matter was adjourned, as a last chance for arguments. However, there is no representation it appears is not interested to pursue the matter. Therefore, respondents are proceeded ex parte. The counsel for the liquidator is directed to make final submission on the next date of hearing. Put up on 15.11.2019.

S-d

(V.K. Subburaj)
Member (T)

S-d

(Ch. Mohd. Sharief Tariq)
Member (J)

(Varender)